Judges belonging to SCs/STs in the higher judiciary

2821. SHRI TIRUCHI SIVA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the data on number of judges belonging to the Scheduled Castes and Scheduled Tribes, in each High Court, Statewise for the year 2019 along with the total sanctioned strength of each High Court; and
- (b) whether Government is planning on introducing reservations for the Scheduled Castes and Scheduled Tribes in the appointment to the High Court and Supreme Court?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) The Appointment of Judges of the various High Courts is made under Article 217 of the Constitution which does not provide for reservation for any caste or class of persons. Therefore, no caste or class wise data of Judges is maintained. However, the Government is committed to social diversity in the appointment of Judges in the High Courts and has been requesting the Chief Justices of the High Courts to give due consideration to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, women and minorities while sending proposals for appointment of Judges. A Statement showing total sanctioned strength of Judges in each High Court as on 9.12.2019 is given in the Statement (See below).

There is no proposal for introducing reservations for Scheduled Castes and Scheduled Tribes in the appointment of Judges in the High Courts and the Supreme Court.

Statement

Total sanctioned strength of Judges in each High Court as on 9.12.19

(As on 9.12.2019)

Sl. No.	Name of the High Court	Sanctioned Strength of Judges in High Court
1	2	3
1.	Allahabad	160
2.	Andhra Pradesh	37
3.	Bombay	94

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Cases pending for twenty years

†2822. SHRI RIPUN BORA: Will the Minister of LAW AND JUSTICE be pleased to state:

Written Answers to

[†]Original notice of the question was received in Hindi.